

**Central Administrative Tribunal
Principal Bench
O.A. No 623/2018**

New Delhi this the 16th day of February, 2018

**Hon'ble Sh. Raj Vir Sharma, Member (J)
Hon'ble Ms. Nita Chowdhury, Member (A)**

Pradeep
S/o Sh. Parhlad Singh,
Roll No. -2201528645
Group C, Subject Appointment,
R/o House No. 1236/4, Paras Das Jain Gali,
Khari Kaua, Jatwara, Sonipat, Haryana
.... Applicant

(By Advocate: Sh. Nitin Kr. Gupta)
Versus

1. Staff Selection Commission
Through its Chairman,
Block No.12, CGO Complex,
Lodhi Road, New Delhi,
110003
2. Regional Director, NR
Staff Selection commission
Block No.12, CGO Complex
Lodhi Road, New Delhi.
110003. Respondents

(By Advocate: Hanu Bhaskar)

ORDER (ORAL)

Mr. Raj Vir Sharma, Member (J)

Heard the learned counsel for the parties. The second show cause notice was issued to the applicant on 28.01.2014. The applicant has filed his reply on 11.02.2014. Learned counsel for the applicant submitted that thereafter no order was passed by the respondents on his reply to the second show cause notice.

2. Under such circumstances, this OA can be disposed of at this admission stage. Accordingly, we direct the respondents to decide the aforementioned show cause notice given to the applicant within a period of one month from

the date of receipt of a certified copy of this order. We make it clear that while deciding the matter, respondents shall keep in mind the latest pronouncement of the Apex Court in this regard. Accordingly, O.A. is disposed of.

(Nita Chowdhury)
Member (A)

(Raj Vir Sharma)
Member (J)

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